

ITEM NO.41

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH
SLP(C) No. 3981/2019 (XI)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 103992/2019 - EXEMPTION FROM FILING O.T.

IA No. 22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 03-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Sakshi Kakkar, AOR

Ms. Kiran Suri, Sr. Adv.
Ms. Kiran Bhardwaj, AOR
Mr. Ashutosh Kumar Shukla, Adv.
Mr. A.n. Singh, Adv.
Ms. Shakuntla Devi, Adv.

For Respondent(s) Mr. Gourab Banerji, Sr. Adv.
Mr. Rakesh Talukdar, Adv.
Mr. Rakesh Talukdat, Adv.
Mr. K Vijayan, Adv.
Mr. Ajit Pudussery, AOR

Mr. Amrish Kumar, AOR
Mr. K.m Nataraj, A.S.G.
Mr. Shailesh Madiyal, Adv.

Mr. Vinayak Ssharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Purnendu Bajpai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 07th November, 2023.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR